

Enquiry into Disposal of confiscated goods in Super Bazar

8358. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that a CBI enquiry into the disposal of confiscated goods by Super Bazar, Delhi during the last two years has been demanded;

(b) if so, details thereof together with action taken;

(c) steps taken to give Super Bazar the true cooperative character thereby making it responsible to the general body of the shareholders and open the sale of shares by giving due publicity; and

(d) will an audited statement of account for the last year be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) As reported by Super Bazar, no such demand has been received by Government.

(b) Does not arise.

(c) Subsidiary Rules for holding a representative general body meeting of the Super Bazar are being finalised. After finalisation of the Rules, a representative general body meeting will be held to elect the members on the Managing Committee. Till then, the Government nominated 9 members on the Managing Committee, are functioning.

(d) Audited accounts of the Super Bazar are being placed on the Table of the House as soon as the Audit is completed. Audit of the accounts for 1978-79 has just been completed and the audit report is awaited from the auditors. Audit of the accounts for the years 1979-80 and 1980-81, is in progress.

Conversion of Type III Quarters into Type II in Kalyanvas Delhi

8359. SHRI R. N. RAKESH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether type-III quarters in Kalyanvas, a Delhi Administration Colony were converted into type-II w.e.f. 1 April, 1981;

(b) whether allottees of these quarters have been representing to the Government to refix the date as 1 May 1980 when these quarters were originally allotted, instead of 1 April, 1981;

(c) if so, the reaction of Government thereto;

(d) whether Government propose to refix the date of categorisation of these quarters as 1 May, 1980; and

(e) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir. This was done on 3-6-81.

(b) No, Sir.

(c) Does not arise.

(d) and (e). No, Sir; in view of the reply to part (b) above.

Completion of DDA flats under Self-Financing Scheme

8360. SHRI D. PATTUSWAMY: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 2353 on 7th December, 1981 regarding DDA flats under Self-Financing Scheme and state:

(a) whether the flats which were to be completed during the months of December, 1981 and March, 1982 have since been completed;

(b) if not, the reasons therefor; what is the present stage of construction of these flats and the time by